ITEM No.1   Court No. 6   SECTION IX

                S U P R E M E   C O U R T   O F   I N D I A
                        RECORD OF PROCEEDINGS

   Petition(s) for Special Leave to Appeal (Civil) No.17182/2001

    (From the judgement and order dated 21/09/2001 in WP 1658/2001
     of The HIGH COURT OF BOMBAY)

   K.S. BHOIR   Petitioner (s)

                              VERSUS

   STATE OF MAHARASHTRA & ORS.   Respondent (s)

(With Appln(s). for exemption from filing c/c of the impugned judgt.)
(With prayer for interim relief)
(Appln. for intervention)
(FOR FINAL DISPOSAL)
  With SLP (C) Nos.17423-17425/2001@@
      CCCCCCCCCCCCCCCCCCCCCCCCCCCCCC
(With appln. for exem. from filing c/c of the impugned judgment)
(With prayer for interim relief)
  (FOR FINAL DISPOSAL)

   Date : 16/10/2001 These Petitions were called on for hearing today.

   CORAM :
           HON'BLE MR. JUSTICE V.N. KHARE
           HON'BLE MR. JUSTICE B.N. AGRAWAL

   For Petitioner (s)   Mr. TR Andharujina, Sr.Adv.
   In SLP 17182/01:   Ms. Indu Malhotra,Adv.
                          Mr. Raj Shekhar Rao,Adv.
                          Ms. Shyel Trehan,Adv.

   In SLPs.17423-25/01: Mr. Vijay Kumar, Adv.
                         Ms. Sangeeta Kumar, Adv.

   For Respondent (s)   Dr. AM Singhvi, Sr.Adv.
   No.4:   Mr. Anil Wani, Adv.
                         Mr. E.C. Agrawala,Adv.
                         Mr. Mahesh Agarwal, Adv.
                         Mr. Rishi Agarwal, Adv.
                         Mr. Alok Agarwal, Adv.
                         Mr. Vivek Yadav, Adv.

   For State in
   SLP 17182/01:   Mr. S.V. Deshpande,Adv.

   For MCI: Mr. Maninder Singh,Adv.
                         Ms. Pratibha M Singh, Adv.
                         Ms. Kavita Wadia, Adv.
                                                    ...2/-

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                        Ms. Sunita Sharma, Adv.
                        Mr. D.S. Mahra,Adv.


 For Res.No. 11         Mr. Amol Chaugule, Adv.
                        Ms. Kamini Jaiswal, Adv.
                        Ms. Shomila Bakshi, Adv.
                        Ms. Aishwarya Rao, Adv.


 For Intervenor         Mr. B Datta, Sr.Adv.
                        Mr. Himinder Lal, Adv.


 For Intervenor         Mr. RS Lambat, Adv.
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UPON hearing counsel the Court made the following
                    O R D E R

......................L......I.....T.......T.......T.......T..........J
              As   agreed between   the parties, list
          tomorrow peremptorily.
.SP1

          (Alka Dudeja)   (S. Krishnan)
          Court Master   Court Master